

(d) if so, what action has been taken by Government thereon ; and

(e) what steps are contemplated by Government to protect the consumers from the inflated prices ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED):

(a) Yes, Sir.

(b) The price marked on a pre-packed commodity is the maximum limit upto which a retail dealer can charge from consumer. The actual sale price depends on the market forces and competition.

(c) to (e) The Standards of Weights and Measures ("Packaged Commodities) Rules, 1977, under which maximum retail price is to be given on a pre-packed commodity it not a price control legislation. It only requires declaration of sale price to be made on the package by the manufacturer. In a free market economy, the actual sale price is decided by market forces and competition amongst manufacturers and other levels of trade.

Recovery of over dues from Super Bazar in Delhi

1221. SHRI CHIMANBHAI HARIBHAI SHUKLA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the categorywise over-dues in respect of the Super Bazar Delhi as on 31st March, 1993, as compared to 31st March, 1990, 1991 and 1992;

(b) the number of instance of default in repayment of loans and public dues during the above period;

(c) what are the reasons therefor; and

(d) the details of steps taken or propose to be taken to recover the over dues from Super Bazar Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED):

(a) to (d) There is no default in repayment of dues by Super Bazar, Delhi.

Misappropriation of credit bills of Super Bazar

1222. SHRI DILIP SINGH JUDEV: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether credit bills of the Super Bazar amounting to crores of rupees are not rateable leading to non-realisation of the dues;

(b) if so, since when these bills are missing and the, circumstances under which these bills got misplaced by the particular sections ;

(c) whether the control room of Super Bazar is also mis-recording the data of billings with branches-wise record;

(d) whether any investigation has been mad into the working of the Accounts Branch of the Super Bazar and identified officials responsible and launched prosecutions against them;

(e) if so, the details thereof; and

(f) the manner in which the Super Bazar propose to realise these dues ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) No, Sir.

(b) to (f) Do not arise.

Sales & profit by Super Bazar

1223. SHRI DILIP SINGH JUDEV: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(ia) the sales and profit earned by the Super Bazar from each branch from day